



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II**MEETING No.** NC/2/MEET/Mar/202223/25**DATED:** 19/04/2023Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Mar/202223/25 dated 19/04/2023 of Norms Committee - II for the year 2023-24 was held on 19/04/2023 under the Chairmanship of Akash Taneja, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R.K. Jaiswal, D.O.	DHI
2	Shri Rahul Bhardwaj, AD	MSME
3	Shri V.C Agarwal, Consultant, (TEC-3)	Technical Consultant, DGFT
4	Shri Shaish Kumar, Consultant (TEC-1)	Technical Consultant, DGFT
5	Shri S. K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT

In Attendance:

Sl. No.	Name and Designation of Representatives	Department
1	Shri Santosh Kumar Dubey, Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00005572AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.02.2023, followed by several reminders, was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue the final reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.	

Case No.	2 / NC/2/MEET/Mar/202223/25												
Case Status	Case Approved												
Party Name	TRAFOMECA INDIA PRIVATE LIMITED												
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023												
HQ File Number	HQRNORM REVIW00237937AM22												
RA File Number	072404000216 AM13												
Licence No and Date	0710090674/11/09/2012												
Norms Committee Decision:													
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DHI communicated via email dated 18.04.2023 as under:													
<table><tr><th>Sl.No.</th><th>Import Name</th><th>% wastage allowed</th></tr><tr><td>1.</td><td>BLOCK CORE</td><td>Under GN-4, Net-to-net with accountability clause</td></tr><tr><td>2.</td><td>C CORE</td><td>Under GN-4, Ne-to-net with accountability clause</td></tr><tr><td>3.</td><td>POLYIMIDE FILM</td><td>2% wastage on net content basis / as</td></tr></table>		Sl.No.	Import Name	% wastage allowed	1.	BLOCK CORE	Under GN-4, Net-to-net with accountability clause	2.	C CORE	Under GN-4, Ne-to-net with accountability clause	3.	POLYIMIDE FILM	2% wastage on net content basis / as
Sl.No.	Import Name	% wastage allowed											
1.	BLOCK CORE	Under GN-4, Net-to-net with accountability clause											
2.	C CORE	Under GN-4, Ne-to-net with accountability clause											
3.	POLYIMIDE FILM	2% wastage on net content basis / as											

		applied for, whichever is minimum
4.	ALUMINIUM FOIL	2% wastage on net content basis/as applied for, whichever is minimum.

RA concerned may take suitable consequential action accordingly.

Case No.	3 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	P.M. ELECTRO-AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM REVIW00005599AM23
RA File Number	039504000138 AM19
Licence No and Date	0310821232/25/05/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	4 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM REVIW00006921AM23
RA File Number	072404000333 AM18
Licence No and Date	0710113408/07/06/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was approved in Meeting dated 13.6.2022 as per comments of Consultant (TEC-1). Now, the applicant has applied for review the ratified norms. The Committee decided to ask the applicant to furnish the following information/documents as per comments given through BO portal, by the TE:	

1. Copy of all technical details as submitted earlier while taking the licence.

Case stands deferred.

Case No.	5 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM REVIW00006800AM23
RA File Number	342404000089 AM19
Licence No and Date	3410044265/19/06/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in Meeting dated 01.05.2019 as per comments of Consultant (TEC-1). Now, the applicant has applied to review the ratified ad-hoc norms. The Committee decided to ask the applicant to furnish the following information/documents as per comments given through BO portal, by the TE: 1. Copy of drawing indicating weight there on for fixation of norms. Case stands deferred.	

Case No.	6 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	MANAKSIA ALUMINIUM COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM REVIW00001218AM23
RA File Number	022404000132 AM19
Licence No and Date	0210208909/09/01/2019

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	7 / NC/2/MEET/Mar/202223/25
Case Status	Case Approved
Party Name	BELDEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM REVIW00001255AM23
RA File Number	318304000159 AM19
Licence No and Date	3110067285/16/01/2019

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-3) dated 17.04.2023, as under:

1. Weight of Export Product -214785 Kgs.
2. Import items at Sl. No. 1, 2, 8 & 10 may **be allowed as net content in EP with 1% wastage.**
3. Import items at Sl. No. 3 to 7 & 9 may be allowed **as net content in EP with 3% wastage.**

RA concerned may take suitable consequential action accordingly.

Case No.	8 / NC/2/MEET/Mar/202223/25
Case Status	Case Approved
Party Name	BELDEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM REVIW00001256AM23
RA File Number	318304000188 AM19
Licence No and Date	3110067347/11/03/2019

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-3) dated 17.04.2023, as under:

1. Weight of Export Products – 1. 20606.25 Kgs. 2. 27840 Kgs. 3. 2649 Kgs.
2. Import items at Sl. No. 1, 2, 4 & 7 to 9 may be allowed as **net content in Kgs.** in EP with 1% wastage.
3. Import items at Sl. No. 10 to 13 may be allowed as net content in Kgs. in EP **with 3% wastage.**

Note: Export Products 4 to 6 have not been exported and import items 3, 5 & 6 needed for them, have not been imported.

RA concerned may take suitable consequential action accordingly.

Case No.	9 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM REVIW00000563AM23
RA File Number	562404000025 AM20
Licence No and Date	5610005782/10/01/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	10 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	018105000425AM20
RA File Number	072404000258 AM20
Licence No and Date	0710116093/04/02/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to call the applicant for PH in the forthcoming meeting to explain the case.

Case stands deferred.

Case No.	11 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	PARAMJYOTI MOVERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM REVIW00003628AM23
RA File Number	062404000091 AM20
Licence No and Date	0610039446/04/03/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 10.04.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15 days. Case stands deferred.	

Case No.	12 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM REVIW00006796AM23
RA File Number	018105000692 AM21
Licence No and Date	3210079645/18/08/2020
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	13 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM REVIW00006944AM23
RA File Number	039504000489 AM21
Licence No and Date	0310839276/02/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	14 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM REVIW00006949AM23
RA File Number	039504000479 AM21
Licence No and Date	0310839274/02/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	15 / NC/2/MEET/Mar/202223/25
Case Status	Case Approved
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	018105000843AM21
RA File Number	039504000493 AM21
Licence No and Date	0310839468/10/11/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-3) dated 18.04.2023, as under:

1. Import items 1 to 6 and 8 to 12 may be allowed on **net-to-net as per GN-4**.
2. Import items 13 to 25 may be allowed on net-to-net basis.
3. Import item 7 may be allowed as per packing policy.

RA concerned may take suitable consequential action accordingly.

Case No.	16 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM REVIW00004198AM23
RA File Number	042404000124 AM21
Licence No and Date	0410167270/11/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	17 / NC/2/MEET/Mar/202223/25
Case Status	Case Rejected
Party Name	LLABDHI MANUFACTURING LLP
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00043947AM21
RA File Number	03AA04013322 AM21
Licence No and Date	0311000244/21/12/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant has informed on Portal that they have submitted the subject Advance Authorization Number for cancelation. In this regard, letter was issued on 17.10.2022 followed by reminders on 16.01.2023 and 15.2.2023 to the applicant for submitting	

the cancelation letter. However, no information has been received as yet. Therefore, the Committee decided to **reject** the case on the ground of non-submission of desired information/documents.

Case stands rejected.

Case No.	18 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	LLABDHI MANUFACTURING LLP
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00060452AM21
RA File Number	03AA04017008 AM21
Licence No and Date	0311000816/12/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given through BO portal, by the TE:

1. As per the application on the BO portal, it is noted that the description of export and import items' width and thickness are the same. However, wastage has claimed 14.65%, 11.75%, and 11.05% according to Appendix 4E. Submit the process in detail and wastage at each stage of operation.
2. What is the role of PVC? Is it used for surface protection or for any other purpose?
3. Process of manufacturing of the export product.
4. When the thickness of the export and import item is the same, it means there is no wastage. What are the stages of operation, wherein wastage is generated, and what percentage-wise wastage at each operation?
5. What do you mean by Mirror/N4/Hairline/Vibration/Sand Blast finish colored sheet? Is it Physical Vapour Deposition (PVD) coating stainless sheets? Explain the process in detail.
6. As per the process flow chart, the wastage is 2.5% at the trimming stage. What is the percentage wastage at Patta cutting, Roll Stop, Grinding dust, PVC Joint Scratches, OD handling Dents, and ID handling mandrel dents edge damage?

Case stands deferred.

Case No.	19 / NC/2/MEET/Mar/202223/25
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM REVIW00006889AM23
RA File Number	04AA04005663 AM21
Licence No and Date	0411000205/19/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 18.04.2023 as under: Item of export: Rotor Blade for wind turbine- 50 Nos. (Weight of per blade should not be less than 20,115 Kg.) 1. Following import items (at Sl. Nos.) are components and may be allowed as per GN-4 with accountability clause: 44-46,111,122-125,130-156,158,159,161,163,173-176,179,184-213,215-227,229-231,233-236 2. Following import items (at Sl. Nos.) are consumables and may be allowed as applied for with overall value cap of 8% of FOB value: 42,43,51,57,62-80,82-110,112-114,117-121,126-129,157,160,164-172,177,178,180-183,214,228,232 3. Rest of the import items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	20 / NC/2/MEET/Mar/202223/25
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM REVIW00006890AM23
RA File Number	04AA04005657 AM21
Licence No and Date	0411000204/19/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 18.04.2023 as under:

Item of export: Rotor Blade for wind turbine- 50 Nos.

(Weight of per blade should not be less than 20,132 Kg.)

1. Following import items (at Sl. Nos.) are components and may be allowed as per GN-4 with accountability clause: 48-51,116,127-130,135-161,163,164,166,168,178-181,184,189-218,220-232,234-236

2. Following import items (at Sl. Nos.) are consumables and may be allowed as applied for with overall value cap of 8% of FOB value: 46,47,56,62,67-85,87-115,117-119,122-126,131-134,162,165,169-177,182,183,185-188,209,233,237

3. Rest of the import items may be allowed as applied for.

RA concerned may take suitable consequential action accordingly.

Case No.	21 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	ASIAN PLASTOWARES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00075904AM21
RA File Number	03AA04021827 AM21
Licence No and Date	0311001456/03/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	22 / NC/2/MEET/Mar/202223/25
Case Status	Case Approved
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023

HQ File Number	HQRNORM APPLY 00082566AM21
RA File Number	03AA04023238 AM21
Licence No and Date	0311001697/12/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) given via email dated 18.04.2023 as under:

Sl No	Item of export	Quantity	Item of import allowed.	Quantity allowed.
1	Non-Alloy Hot Dipped Galvanized Steel Wire Mesh / Box	90 MT	Non-Alloy Steel Wire ROD	2% wastage on the net weight of Non-Alloy Steel Wire in the export product.

NOTE:

1. THE DIAMETER OF THE IMPORTED NON-ALLOY STEEL WIRE ROD SHOULD BE MORE THAN THE DIAMETER OF THE NON-ALLOY STEEL WIRE GOING IN THE EXPORT PRODUCT.
2. THE WASTAGE ON NON-ALLOW STEEL WIRE RODS SHOULD BE ON THE NET WEIGHT OF NON-ALLOY STEEL WIRE IN THE EXPORT PRODUCT AFTER DEDUCTING THE WEIGHT OF ZINC COATING.
3. THE GRADE OF IMPORTED STEEL SHOULD BE MATCHED WITH THE GRADE OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	23 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00084250AM21
RA File Number	342404000291 AM20

Licence No and Date	3411000026/15/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 10.04.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15 days. Case stands deferred	

Case No.	24 / NC/2/MEET/Mar/202223/25
Case Status	Case Rejected
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00086024AM21
RA File Number	04AA04005277 AM21
Licence No and Date	0411000149/17/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.12.2022 followed by reminders on 27.12.2022 & 11.01.2023 and final reminder on 10.4.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with the direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	25 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00089841AM21

RA File Number	05AA04032789 AM21
Licence No and Date	0511001370/23/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to wait for the report of committee. Case stands deferred	

Case No.	26 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00091325AM21
RA File Number	02AA04009721 AM21
Licence No and Date	0211000338/24/02/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	27 / NC/2/MEET/Mar/202223/25
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00100149AM21
RA File Number	04AA04008253 AM21
Licence No and Date	0411000478/09/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 18.04.2023 as under: Item of export: Rotor Blade for wind turbine- 50 Nos.	

(Weight of per blade should not be less than 17, 651 Kg.)

1. Following import items (at Sl. Nos.) are components and may be allowed as per GN-4 with accountability clause: 20,23,47,60-66,70-75,80,102,106,117-120,126-131,134-153,157-160,162

2. Following import items (at Sl. Nos.) are consumables and may be allowed as applied for with overall value cap of 8% of FOB value: 19,26,27,29-31,35,37,42,43,45,48,51,53,54,56,59,63-66,69,70,75,76,77,81,82,88,89,92,93,95,97,105,106,117,119,122,123,127-132,144

3. Rest of the import items may be allowed as applied for.

RA concerned may take suitable consequential action accordingly.

Case No.	28 / NC/2/MEET/Mar/202223/25
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00100668AM21
RA File Number	04AA04008257 AM21
Licence No and Date	0411000479/10/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 18.04.2023 as under:

Item of export: Rotor Blade for wind turbine- 50 Nos.

(Weight of per blade should not be less than 17, 651 Kg.)

1. Following import items (at Sl. Nos.) are components and may be allowed as per GN-4 with accountability clause: 20,23,47,60-66,70-75,80,102,106,117-120,126-131,134-153,157-160,162

2. Following import items (at Sl. Nos.) are consumables and may be allowed as applied for with overall value cap of 8% of FOB value: 19,26,27,29-31,35,37,42,43,45,48,51,53,54,56,59,63-66,69,70,75,76,77,81,82,88,89,92,93,95,97,105,106,117,119,122,123,127-132,144

3. Rest of the import items may be allowed as applied for.

RA concerned may take suitable consequential action accordingly.

Case No.	29 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	STEEL AIIDS ENTERPRISE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00113194AM21
RA File Number	03AA04031155 AM21
Licence No and Date	0311002825/25/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	30 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00021686AM22
RA File Number	05AA04002229 AM22
Licence No and Date	0511002232/19/04/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	31 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM REVIW00003181AM23

RA File Number	07AA04000731 AM22
Licence No and Date	0711000897/20/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 10.04.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15 days. Case stands deferred	

Case No.	32 / NC/2/MEET/Mar/202223/25			
Case Status	Case Approved			
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023			
HQ File Number	HQRNORM APPLY 00032829AM22			
RA File Number	03AA04007667 AM22			
Licence No and Date	0311003556/05/05/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) given via email dated 18.04.2023 as under:				
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	238.39MT.2)REL PRIME HOT DIPD GALVSTEEL IN SHEETS/COILS THK UPTO4MM-147MT3)REL NON ALLOY HOTDIPD GALV STEEL WIRE DIA UPTO 4MM-107.219MT 4)THERMOPLASTIC POWDER-21.42 MT		IN SHEETS/COILS, THICKNESS 4.0 (+/- 0.2MM).	dipped galvanized sheets/coils, Thickness 4.0 MM (+/- 0.2 MM) in the export product.
			RELEVANT HOT DIPPED GALVANISED STEEL WIRE OF DIAMETER 4.0 MM(+/- 0.2 MM)	108.12 MT inclusive of 0.37% wastage on net weight of Non-alloy hot dipped galvanized steel wire diameter up to 4.0 MM (+/-02 MM) in the export product.
			THERMOPLASTIC POWDER	21.85 MT inclusive of 2% wastage on coating of thermoplastic powder.

RA concerned may take suitable consequential action accordingly.

Case No.	33 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00038447AM22
RA File Number	04AA04003586 AM22
Licence No and Date	0411000796/11/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	34 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM REVIW00006794AM23
RA File Number	04AA04002680 AM22
Licence No and Date	0411000805/12/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following documents: i) Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/buyers data sheet. ii) Total net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials) iii) Material balancing viz. net content of each imported and indigenous input, export product wise. iv) Wastage claimed on each import item, if any. Case stands deferred.	

Case No.	35 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	METAL CARE ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00102232AM22
RA File Number	03AA04015893 AM22
Licence No and Date	0311004113/28/05/2021
Norms Committee Decision: Case deferred for want of Committee Report.	

Case No.	36 / NC/2/MEET/Mar/202223/25
Case Status	Case Rejected
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00105075AM22
RA File Number	04AA04004525 AM22
Licence No and Date	0411000922/02/06/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 29.11.2022 for providing certain information. The applicant vide letter dated 14.01.2023 has requested for more time to furnish the reply of deficiency letter. A final reminder was also issued to the applicant, however, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with the direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly	

Case No.	37 / NC/2/MEET/Mar/202223/25
Case Status	Case Rejected
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM REVIW00003291AM23
RA File Number	07AA04005863 AM22
Licence No and Date	0711001263/07/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 26.12.2022 followed by reminders on 10.01.2023 & 25.01.2023 and a final reminder on 10.4.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with the direction to applicant to pay custom duty & applicable interest for EODC.	

RA concerned may take suitable consequential action accordingly.

Case No.	38 / NC/2/MEET/Mar/202223/25
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM REVIW00006892AM23
RA File Number	04AA04005422 AM22
Licence No and Date	0411000957/09/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 18.04.2023 as under:

Item of export: Rotor Blade for wind turbine- 50 Nos.

(Weight of per blade should not be less than 20, 239 Kg.)

1. Following import items (at Sl. Nos.) are components and may be allowed as per GN-4 with accountability clause: 52-54,118,128-131,136-162,164,165,167,169,179-182,185,190-219,221-233,235-239,241,244

2. Following import items (at Sl. Nos.) are consumables and may be allowed as applied for with overall value cap of 8% of FOB value: 51, 59, 65, 70-117,119-121,124-127,132-135,163,166,170-178,183,184,186-189,220,234,243,245

3. Rest of the import items may be allowed as applied for.

RA concerned may take suitable consequential action accordingly.

Case No.	39 / NC/2/MEET/Mar/202223/25
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM REVIW00006893AM23

RA File Number	04AA04005417 AM22
Licence No and Date	0411000959/10/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 18.04.2023 as under: Item of export: Rotor Blade for wind turbine- 50 Nos. (Weight of per blade should not be less than 20, 239 Kg.) 1. Following import items (at Sl. Nos.) are components and may be allowed as per GN-4 with accountability clause: 52-54,118,128-131,136-162,164,165,167,169,179-182,185,190-219,221-233,235-239,241,244 2. Following import items (at Sl. Nos.) are consumables and may be allowed as applied for with overall value cap of 8% of FOB value: 51, 59, 65, 70-117,119-121,124-127,132-135,163,166,170-178,183,184,186-189,220,234,243,245 3. Rest of the import items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	40 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	APL METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00114514AM22
RA File Number	02AA04006318 AM22
Licence No and Date	0211000806/14/06/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant against which reply has now been received. The Committee decided to refer the case to concerned TE for examination. Case stands deferred.	

Case No.	41 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00128911AM22
RA File Number	04AA04012215 AM22
Licence No and Date	0411001061/02/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	42 / NC/2/MEET/Mar/202223/25
Case Status	Case Rejected
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00137020AM22
RA File Number	02AA04013401 AM22
Licence No and Date	0211000923/12/07/2021
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 29.11.2022 for providing certain information. The applicant vide letter dated 04.01.2023 has requested for more time to furnish the reply of deficiency letter. As no information has been received, the Committee issued final reminder on 10.4.2023 to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with the direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	43 / NC/2/MEET/Mar/202223/25
Case Status	Case Rejected
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00142902AM22
RA File Number	04AA04008307 AM22
Licence No and Date	0411001161/20/07/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 29.11.2022 for providing certain information. The applicant vide letter dated 04.01.2023 has requested for more time to furnish the reply of deficiency letter. As no information has been received, the Committee issued final reminder on 10.04.2023 to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with the direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	44 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	JAMMU PIGMENTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00145970AM22
RA File Number	13AA04009957 AM22
Licence No and Date	1311000466/23/07/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	45 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023

HQ File Number	HQRNORM REVIW00006894AM23
RA File Number	04AA04017104 AM22
Licence No and Date	0411001202/28/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	46 / NC/2/MEET/Mar/202223/25
Case Status	Case Rejected
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00157419AM22
RA File Number	02AA04018401 AM22
Licence No and Date	0211001051/09/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 12.12.2022 followed by reminders on 27.12.2022, 11.01.2023, 10.04.2023, were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with the direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	47 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00158792AM22
RA File Number	07AA04020435 AM22
Licence No and Date	0711001686/10/08/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to call the applicant for PH to explain the case with full justification.

Case stands deferred.

Case No.	48 / NC/2/MEET/Mar/202223/25
Case Status	Case Rejected
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00162200AM22
RA File Number	03AA04062104 AM22
Licence No and Date	0311006151/13/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.12.2022 followed by reminders on 27.12.2022, 11.01.2023 and final reminder on 10.04.2023, were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with the direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	49 / NC/2/MEET/Mar/202223/25
Case Status	Case Rejected
Party Name	VIMAL PETROTHIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00170071AM22
RA File Number	05AA04069034 AM22
Licence No and Date	0511004303/25/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.12.2022 followed by reminders on 27.12.2022, 11.01.2023 and final reminder on 10.04.2023, were issued to the	

applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to **reject** the case with the direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	50 / NC/2/MEET/Mar/202223/25
Case Status	Case Approved
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00178677AM22
RA File Number	03AA04069015 AM22
Licence No and Date	0311006765/07/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) given via email dated 18.04.2023, as under:

1. Import items 1 to 6 & 8 to 12 may be allowed Net-to-net as per GN-4 for Export Product 1.
2. Import items 13 to 17 may be allowed Net-to-net for Export Product 1.
3. Import items 7, 24 & 44 may be allowed as per packing policy.
4. Import items 18 to 23 & 25 to 29 may be allowed Net-to-net as per GN-4 for Export Product 2.
5. Import items 30 to 37 may be allowed Net-to-net for Export Product 2.
6. Import items 38 to 43 & 45 to 49 may be allowed Net-to-net as per GN-4 for Export Product 3.
7. Import items 50 to 54 may be allowed Net-to-net for Export Product 3.

RA concerned may take suitable consequential action accordingly.

Case No.	51 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00180013AM22
RA File Number	05AA04077393 AM22
Licence No and Date	0511004610/08/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to wait for Report of Review Committee. Case stands deferred.	

Case No.	52 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	ELCON ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00180138AM22
RA File Number	05AA04076831 AM22
Licence No and Date	0511004614/08/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to wait for Report of Review Committee. Case stands deferred.	

Case No.	53 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	SUYASH GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00180446AM22
RA File Number	03AA04081032 AM22
Licence No and Date	0311006830/09/09/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	54 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00182803AM22
RA File Number	05AA04080767 AM22
Licence No and Date	0511004682/13/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	55 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00182832AM22
RA File Number	05AA04077312 AM22
Licence No and Date	0511004686/13/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to wait for Report of Review Committee.	
Case stands deferred.	

Case No.	56 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023

and Date	
HQ File Number	HQRNORM APPLY 00182886AM22
RA File Number	05AA04080752 AM22
Licence No and Date	0511004689/13/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	57 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00182888AM22
RA File Number	05AA04080773 AM22
Licence No and Date	0511004690/13/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	58 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00184791AM22
RA File Number	05AA04080546 AM22
Licence No and Date	0511004769/15/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	59 / NC/2/MEET/Mar/202223/25
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Case Status	Case Deferred
Party Name	ALUFOIL PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00185303AM22
RA File Number	02AA04026201 AM22
Licence No and Date	0211001213/16/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	60 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00186408AM22
RA File Number	03AA04067603 AM22
Licence No and Date	0311007050/17/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 10.04.2023 was issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15 days.	
Case stands deferred	

Case No.	61 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	NATRON EQUIPMENT & SPARES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00186500AM22
RA File Number	05AA04081846 AM22
Licence No and Date	0511004789/17/09/2021

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	62 / NC/2/MEET/Mar/202223/25
Case Status	Case Approved
Party Name	ELEC STEEL PROCESSING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00186655AM22
RA File Number	34AA04007369 AM22
Licence No and Date	3411001137/17/09/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DHI given via email dated 27.02.2023 as under:

Sl.No.	Input Items	% wastage allowed on net content
1.	CRGO Silicon Electrical Steel in Coil Form	6 %
2.	Refined Copper Wire Bar	1 %

RA concerned may take suitable consequential action accordingly.

Case No.	63 / NC/2/MEET/Mar/202223/25
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023

HQ File Number	HQRNORM APPLY 00187951AM22
RA File Number	04AA04028248 AM22
Licence No and Date	0411001494/20/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 18.04.2023 as under: Item of export: Rotor Blade for wind turbine- 50 Nos. (Weight of per blade should not be less than 17, 018 Kg.) 1. Following import items (at Sl. Nos.) are components and may be allowed as per GN-4 with accountability clause: 21,24-49,62-68,72-75,92,94,100-103,109-113,116-135,139-142,144 2. Following import items (at Sl. Nos.) are consumables and may be allowed as applied for with overall value cap of 3% of FOB value: 20,76-90,95-99,104-108,114,115,136-138,143 3. Rest of the import items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	64 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	KUNJ BIHARI METALS
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00188677AM22
RA File Number	05AA04083592 AM22
Licence No and Date	0511004823/20/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to wait for the Repot of Review Committee. Case stands deferred.	

Case No.	65 / NC/2/MEET/Mar/202223/25
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00191280AM22
RA File Number	04AA04028037 AM22
Licence No and Date	0411001514/23/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 18.04.2023 as under: Item of export: Rotor Blade for wind turbine- 50 Nos. (Weight of per blade should not be less than 17, 018 Kg.) 1. Following import items (at Sl. Nos.) are components and may be allowed as per GN-4 with accountability clause: 21,24-49,62-68,72-75,92,94,100-103,109-113,116-135,139-142,144 2. Following import items (at Sl. Nos.) are consumables and may be allowed as applied for with overall value cap of 3% of FOB value: 20,76-90,95-99,104-108,114,115,136-138,143 3. Rest of the import items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	66 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00193759AM22
RA File Number	56AA04005128 AM22
Licence No and Date	5611000518/25/09/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 23.12.2022 followed by reminders were issued to the applicant for providing certain information. However, the reply has been received and the committee decided to refer the case to concerned TE for examination.

Case stands deferred.

Case No.	67 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00194678AM22
RA File Number	05AA04085144 AM22
Licence No and Date	0511004931/27/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to wait for the Report of Review Committee.	
Case stands deferred.	

Case No.	68 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00198462AM22
RA File Number	02AA04028119 AM22
Licence No and Date	0211001278/30/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	69 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	JAYESH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00201381AM22
RA File Number	03AA04090506 AM22
Licence No and Date	0311007436/04/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 10.4.2023 was issued to the applicant for providing certain information/documents. However, no information has been received yet. Therefore, the Committee decided to send the reminder to the applicant for furnishing the requisite information within 15days. Case stands deferred.	

Case No.	70 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00205705AM22
RA File Number	03AA04073039 AM22
Licence No and Date	0311007561/07/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 10.4.2023 was issued to the applicant for providing certain information/documents. However, no information has been received yet. Therefore, the Committee decided to send the reminder to the applicant for furnishing the requisite information within 15days. Case stands deferred.	

Case No.	71 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	KALPATARU POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00208729AM22
RA File Number	08AA04030892 AM22
Licence No and Date	0811002848/11/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 10.4.2023 was issued to the applicant for providing certain information/documents. However, no information has been received yet. Therefore, the Committee decided to send the reminder to the applicant for furnishing the requisite information within 15days. Case stands deferred.	

Case No.	72 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00208737AM22
RA File Number	05AA04089363 AM22
Licence No and Date	0511005320/11/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to wait for the Report of Review Committee. Case stands deferred.	

Case No.	73 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred

Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00211475AM22
RA File Number	04AA04032247 AM22
Licence No and Date	0411001635/13/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	74 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00212608AM22
RA File Number	05AA04088859 AM22
Licence No and Date	0511005436/14/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	75 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00215843AM22
RA File Number	13AA04018285 AM22
Licence No and Date	1311000671/18/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	76 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00222248AM22
RA File Number	05AA04092258 AM22
Licence No and Date	0511005591/22/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to wait for the Report of Review Committee. Case stands deferred.	

Case No.	77 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00225586AM22
RA File Number	07AA04034702 AM22
Licence No and Date	0711002220/25/10/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	78 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	PEE GEE INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00226124AM22
RA File Number	05AA04093236 AM22
Licence No and	0511005649/26/10/2021

Date	
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to wait for the Report of Review Committee.	

Case No.	79 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00226733AM22
RA File Number	07AA04035473 AM22
Licence No and Date	0711002225/26/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	80 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00229511AM22
RA File Number	05AA04094065 AM22
Licence No and Date	0511005743/28/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to wait for the Report of Review Committee.	
Case stands deferred.	

Case No.	81 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred

Party Name	GANGES INTERNATIONALE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00229833AM22
RA File Number	04AA04028431 AM22
Licence No and Date	0411001724/28/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	82 / NC/2/MEET/Mar/202223/25
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00231328AM22
RA File Number	04AA04033755 AM22
Licence No and Date	0411001732/29/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 18.04.2023 as under: Item of export: Rotor Blade for wind turbine- 50 Nos. (Weight of per blade should not be less than 24, 517 Kg.) 1. Following import items (at Sl. Nos.) are components and may be allowed as per GN-4 with accountability clause: 102-105,113-129,134-145,163,169,172-174,177,182,183,187-195,198-213 2. Following import items (at Sl. Nos.) are consumables and may be allowed as applied for with overall value cap of 5% of FOB value: 50-101,106-111,156,161,164-168,170,171,175,176,178-181,197 3. Rest of the import items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	83 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00238644AM22
RA File Number	04AA04034467 AM22
Licence No and Date	0411001743/01/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to refer the case to concerned TE for examination & comments. The case stands deferred	

Case No.	84 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00241209AM22
RA File Number	31AA04029410 AM22
Licence No and Date	3111000688/03/11/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	85 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023

and Date	
HQ File Number	HQRNORM APPLY 00244581AM22
RA File Number	04AA04013695 AM22
Licence No and Date	0411001769/08/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to refer the case to concerned TE for examination & comments. Case stands deferred	

Case No.	86 / NC/2/MEET/Mar/202223/25
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00247694AM22
RA File Number	04AA04034905 AM22
Licence No and Date	0411001791/10/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 18.04.2023 as under: Item of export: Rotor Blade for wind turbine- 50 Nos. (Weight of per blade should not be less than 24, 517 Kg.) 1. Following import items (at Sl. Nos.) are components and may be allowed as per GN-4 with accountability clause: 102-105,113-129,134-145,163,169,172-174,177,182,183,187-195,198-213 2. Following import items (at Sl. Nos.) are consumables and may be allowed as applied for with overall value cap of 5% of FOB value: 50-101,106-111,156,161,164-168,170,171,175,176,178-181,197 3. Rest of the import items may be allowed as applied for.	

RA concerned may take suitable consequential action accordingly.

Case No.	87 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00253992AM22
RA File Number	03AA040118220 AM22
Licence No and Date	0311008583/16/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	88 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00253994AM22
RA File Number	03AA04042411 AM22
Licence No and Date	0311008584/16/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	89 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00254420AM22

RA File Number	03AA040118267 AM22
Licence No and Date	0311008596/16/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	90 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	RAM RATNA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00256760AM22
RA File Number	03AA040112344 AM22
Licence No and Date	0311008670/18/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given via e-mail dt.13.03.2023 by the TE: - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net Weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	91 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	RAM RATNA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00256762AM22

RA File Number	03AA040112389 AM22
Licence No and Date	0311008671/18/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given via e-mail dt.13.03.2023 by the TE: - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net Weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	92 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00257103AM22
RA File Number	07AA04034690 AM22
Licence No and Date	0711002406/18/11/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	93 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL

Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00257417AM22
RA File Number	08AA04035174 AM22
Licence No and Date	0811003181/18/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	94 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00257529AM22
RA File Number	04AA04035148 AM22
Licence No and Date	0411001845/18/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	95 / NC/2/MEET/Mar/202223/25
Case Status	Case Approved
Party Name	EFD INDUCTION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00260982AM22
RA File Number	07AA04039595 AM22
Licence No and Date	0711002415/22/11/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Meity dated 27.02.2023 received on portal, as under: Sl. No. 01, 03-06 : May be allowed on net to net basis with accountability clause.	

Sl. No. 02, 07-10: May be allowed as applied for with **Nil Wastage**.

RA concerned may take suitable consequential action accordingly.

Case No.	96 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00261284AM22
RA File Number	04AA04035143 AM22
Licence No and Date	0411001852/22/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	97 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00262799AM22
RA File Number	07AA04038893 AM22
Licence No and Date	0711002445/23/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	98 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023

and Date	
HQ File Number	HQRNORM APPLY 00265275AM22
RA File Number	03AA040121409 AM22
Licence No and Date	0311008851/25/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	99 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00265277AM22
RA File Number	03AA040121410 AM22
Licence No and Date	0311008853/25/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	100 / NC/2/MEET/Mar/202223/25
Case Status	Case Approved
Party Name	METALLOYS RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00266537AM22
RA File Number	03AA040104055 AM22
Licence No and Date	0311008996/26/11/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the applicant in their email dated 18.04.2023 has clarified that they had not imported the copper scrape for manufacturing the export product instead used indigenous copper scrape for this purpose and they only imported zinc scroll. Keeping in view of this clarification and as per comments of Consultant (SKB) dated 22.11.2022 received on BO portal, the committee decided to fix the ad-hoc norms as under:	

1. Import quantity is allowed in import item Zinc Scrap ISRI Code: SCROLL as **1017 Metric Ton (MTS) with 6% wastage on the net content of the export product.**
2. Wastage @6% on the net content of Zinc in the export product.
3. While considering zinc in the zinc scarp: ISRI Scroll, the percentage of metallic and non-metallic impurities @9% are to be deducted from the imported quantity.

Note: Grade of export item should match with the grade of import item.

RA concerned may take suitable consequential action accordingly.

Case No.	101 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00268712AM22
RA File Number	03AA040121916 AM22
Licence No and Date	0311009002/29/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	102 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00269346AM22
RA File Number	05AA040106526 AM22
Licence No and Date	0511006507/29/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

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Case No.	103 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00270993AM22
RA File Number	05AA040106654 AM22
Licence No and Date	0511006535/01/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	104 / NC/2/MEET/Mar/202223/25
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00271552AM22
RA File Number	04AA04038377 AM22
Licence No and Date	0411001933/01/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 18.04.2023 as under: Item of export: Rotor Blade for wind turbine- 50 Nos. (Weight of per blade should not be less than 17, 018 Kg.) 1. Following import items (at Sl. Nos.) are components and may be allowed as per GN-4 with accountability clause: 21,24-49,62-68,72-75,92,94,100-103,109-113,116-135,139-142,144 2. Following import items (at Sl. Nos.) are consumables and may be allowed as applied for with overall value cap of 3% of FOB value: 20,76-90,95-99,104-108,114,115,136-138,143	

3. Rest of the import items may be **allowed as applied for**.

RA concerned may take suitable consequential action accordingly.

Case No.	105 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00273551AM22
RA File Number	07AA04039591 AM22
Licence No and Date	0711002534/03/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	106 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00273558AM22
RA File Number	07AA04039590 AM22
Licence No and Date	0711002536/03/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	107 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023

and Date	
HQ File Number	HQRNORM APPLY 00273564AM22
RA File Number	07AA04039589 AM22
Licence No and Date	0711002537/03/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	108 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00273748AM22
RA File Number	04AA04038366 AM22
Licence No and Date	0411001952/03/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	109 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	CUBIC SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00273805AM22
RA File Number	07AA04039296 AM22
Licence No and Date	0711002542/03/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	110 / NC/2/MEET/Mar/202223/25
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Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00274185AM22
RA File Number	03AA040122250 AM22
Licence No and Date	0311009180/03/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	111 / NC/2/MEET/Mar/202223/25
Case Status	Case Rejected
Party Name	TEMPEL PRECISION METAL PRODUCTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00276607AM22
RA File Number	04AA04039116 AM22
Licence No and Date	0411001963/06/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 12.12.2022 followed by reminders on 27.12.2022, 11.01.2023 and final reminder on 10.04.2023, were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with the direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	112 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	STANCOR TUBULAR PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00280228AM22
RA File Number	03AA040125833 AM22

Licence No and Date	0311009313/09/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	113 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	GUJARAT INFRAPIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00280626AM22
RA File Number	34AA04009644 AM22
Licence No and Date	3411001526/09/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	114 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00280751AM22
RA File Number	03AA040122135 AM22
Licence No and Date	0311009342/09/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	115 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023

and Date	
HQ File Number	HQRNORM APPLY 00280877AM22
RA File Number	04AX04000006 AM22
Licence No and Date	0411001999/09/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	116 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00281742AM22
RA File Number	13AX04000007 AM22
Licence No and Date	1311000812/10/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	117 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00281755AM22
RA File Number	13AX04000008 AM22
Licence No and Date	1311000813/10/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	118 / NC/2/MEET/Mar/202223/25
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Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00281957AM22
RA File Number	07AX04000048 AM22
Licence No and Date	0711002609/10/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	119 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00283958AM22
RA File Number	07AX04000052 AM22
Licence No and Date	0711002625/13/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	120 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00289421AM22
RA File Number	13AX04000012 AM22
Licence No and Date	1311000840/17/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	121 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	ESSEL FOUNDRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00291670AM22
RA File Number	05AA040103441 AM22
Licence No and Date	0511007028/20/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	122 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	NATRON EQUIPMENT & SPARES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00295708AM22
RA File Number	05AX04000304 AM22
Licence No and Date	0511007190/23/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	123 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	APEX AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00296932AM22
RA File Number	02AX04000034 AM22
Licence No and Date	0211001711/24/12/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	124 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00296950AM22
RA File Number	52AX04000017 AM22
Licence No and Date	5211001775/24/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	125 / NC/2/MEET/Mar/202223/25
Case Status	Case Rejected
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00298660AM22
RA File Number	03AX04000374 AM22
Licence No and Date	0311009841/27/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 22.12.2022 followed final reminder on 06.04.2023, were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with the direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	126 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00299236AM22
RA File Number	02AX04000041 AM22
Licence No and Date	0211001714/27/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	127 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00300166AM22
RA File Number	02AX04000042 AM22
Licence No and Date	0211001720/28/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given via portal on 17.4.2023 by the TE: - What is the meaning of copper cakes? Submit a copy of the shipping bill and Certificate of Analysis (CoA) of the Customs Authorized Laboratory on the total net content of copper in the Copper cakes/billets. - As per the process flow charts, attached with Appendix 4E, in one chart, the initial input material is Copper Billets/Cakes. However, in the application, the input material is copper Cake. Either revised the application or process flow charts. - Submit a neat sketch of each export item with complete dimensions. - What is the purity of copper in export items? Case stands deferred	

Case No.	128 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00303139AM22
RA File Number	05AX04000329 AM22
Licence No and Date	0511007476/31/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	129 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00307301AM22
RA File Number	52AX04000024 AM22
Licence No and Date	5211001807/04/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	130 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00313706AM22
RA File Number	07AX04000172 AM22
Licence No and Date	0711002841/10/01/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given via e-mail dtd.13.03.2023 by the TE:

- i. Detail technical drawings with dimensions of each export product. Catalogue, if any, may also be furnished.
- ii. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix -11 A appearing in current HBP 9Vol.I) separately for each product.
- iii. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product(s).
- iv. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material/Consumables.
- v. Use of import items and basis/detailed calculations for their quantities with wastage claimed.

Case stands deferred.

Case No.	131 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00313734AM22
RA File Number	07AX04000156 AM22
Licence No and Date	0711002844/10/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	132 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM REVIW00003698AM23
RA File Number	02AX04000067 AM22

Licence No and Date	0211001779/10/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given via portal on 17.4.2023 by the TE: - What is the meaning of copper cakes? Submit a copy of the shipping bill and Certificate of Analysis (CoA) of the Customs Authorized Laboratory on the total net content of copper in the Copper cakes/billets. - As per the process flow charts, attached with Appendix 4E, in one chart, the initial input material is Copper Billets/Cakes. However, in the application, the input material is copper Cake. Either revised the application or process flow charts. - Submit a neat sketch of each export item with complete dimensions. - What is the purity of copper in export items? Case stands deferred.	

Case No.	133 / NC/2/MEET/Mar/202223/25
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00314474AM22
RA File Number	04AX04000114 AM22
Licence No and Date	0411002378/11/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 18.04.2023 as under: Item of export: Rotor Blade for wind turbine- 50 Nos. (Weight of per blade should not be less than 17, 079 Kg.) 1. Following import items (at Sl. Nos.) are components and may be allowed as per GN-4 with accountability clause: 20,23-47,60-66,70-73,86,88,93-96,102-106,108,127,131-133,135,154-156,158	

2. **Following import items (at Sl. Nos.) are consumables and may be allowed as applied for with overall value cap of 3% of FOB value:** 19,74-84,87,89-92,97-101,107,128,129,134,142-153,157

3. Rest of the import items may be **allowed as applied for.**

RA concerned may take suitable consequential action accordingly.

Case No.	134 / NC/2/MEET/Mar/202223/25
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00315844AM22
RA File Number	04AX04000113 AM22
Licence No and Date	0411002385/12/01/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given via email dated 18.04.2023 as under:

Item of export: Rotor Blade for wind turbine- 50 Nos.

(Weight of per blade should not be less than 17, 079 Kg.)

1. **Following import items (at Sl. Nos.) are components and may be allowed as per GN-4 with accountability clause:** 20,23-47,60-66,70-73,86,88,93-96,102-106,108,127,131-133,135,154-156,158

2. **Following import items (at Sl. Nos.) are consumables and may be allowed as applied for with overall value cap of 3% of FOB value:** 19,74-84,87,89-92,97-101,107,128,129,134,142-153,157

3. Rest of the import items may be **allowed as applied for.**

RA concerned may take suitable consequential action accordingly.

Case No.	135 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	ELECTROLEAD (PUNE) PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00315918AM22
RA File Number	31AX04000041 AM22
Licence No and Date	3111000871/12/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 17.02.2023 was issued to the firm. However, no information has been received yet. Therefore, the Committee decided to send the final reminder to the applicant for furnishing the requisite information within 15days. Case stands deferred.	

Case No.	136 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00320690AM22
RA File Number	56AX04000050 AM22
Licence No and Date	5611000753/17/01/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	137 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00321288AM22

RA File Number	07AX04000202 AM22
Licence No and Date	0711002885/17/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	138 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	USHA MARTIN LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00322813AM22
RA File Number	02AX04000085 AM22
Licence No and Date	0211001828/18/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	139 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00323866AM22
RA File Number	05AX04000645 AM22
Licence No and Date	0511008057/19/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that physical copy of applicant's reply has been received. Therefore, the Committee decided to refer the case to concerned TE for examination & comments. Case stands deferred.	

Case No.	140 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	KING METAL WORKS
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00323939AM22
RA File Number	03AX04000349 AM22
Licence No and Date	0311010639/19/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	141 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	SCHNEIDER ELECTRIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00325338AM22
RA File Number	07AA04039255 AM22
Licence No and Date	0711002921/20/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	142 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00325358AM22
RA File Number	05AX04000604 AM22
Licence No and Date	0511008121/20/01/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to wait for the Report of Review Committee.

Case stands deferred.

Case No.	143 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	KK WIND SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00326431AM22
RA File Number	07AX04000150 AM22
Licence No and Date	0711002931/21/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 06.04.2023 was issued to the firm. However, no information has been received yet. Therefore, the Committee decided to send the final reminder to the applicant for furnishing the requisite information within 15days. Case stands deferred.	

Case No.	144 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00326695AM22
RA File Number	05AX04000550 AM22
Licence No and Date	0511008173/21/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	145 / NC/2/MEET/Mar/202223/25
Case Status	Case Rejected
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM REVIW00002097AM23
RA File Number	04AX04000148 AM22
Licence No and Date	0411002479/25/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.12.2022 followed by reminders on 24.12.2022 and final reminder on 06.04.2023, were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with the direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	146 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	KALPATARU POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00332567AM22
RA File Number	08AX04000310 AM22
Licence No and Date	0811003883/27/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 06.04.2023 was issued to the firm. However, no information has been received yet. Therefore, the Committee decided to send the final reminder to the applicant for furnishing the requisite information within 15days. Case stands deferred.	

Case No.	147 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00333826AM22
RA File Number	07AX04000208 AM22
Licence No and Date	0711003025/28/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	148 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00333909AM22
RA File Number	05AX04000796 AM22
Licence No and Date	0511008301/28/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	149 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00334434AM22
RA File Number	13AX04000056 AM22
Licence No and Date	1311000949/28/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	150 / NC/2/MEET/Mar/202223/25
Case Status	Case Rejected
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM REVIW00003285AM23
RA File Number	07AX04000284 AM22
Licence No and Date	0711003028/28/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 22.12.2022 followed by reminder on 06.01.2023 and final reminder on 06.04.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with the direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	151 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM REVIW00003286AM23
RA File Number	07AX04000280 AM22
Licence No and Date	0711003029/28/01/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	152 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred

Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00337200AM22
RA File Number	03AX04000921 AM22
Licence No and Date	0311010989/31/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	153 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00346179AM22
RA File Number	05AX04000817 AM22
Licence No and Date	0511008655/07/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that physical copy of applicant's reply has been received. Therefore, the Committee decided to refer the case to concerned TE for examination & comments.	
Case stands deferred.	

Case No.	154 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00346187AM22
RA File Number	05AX04000872 AM22
Licence No and Date	0511008656/07/02/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	155 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	FABEX STEEL STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003815AM23
RA File Number	NA
Licence No and Date	0911002484/08/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given via portal on 13.4.2023 by the TE:

- i. Model number, Technical specifications and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix – 33 of current HBP refers).
- ii. Detail technical drawings with dimension of each export product, catalogue, if any, may also be furnished.
- iii. Weight of export product
- iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc

Case stands deferred.

Case No.	156 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred

Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM REVIW00006793AM23
RA File Number	04AX04000199 AM22
Licence No and Date	0411002604/09/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	157 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM REVIW00006792AM23
RA File Number	04AX04000225 AM22
Licence No and Date	0411002664/17/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	158 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM REVIW00006791AM23
RA File Number	04AX04000262 AM22
Licence No and Date	0411002783/01/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	159 / NC/2/MEET/Mar/202223/25
Case Status	Case Rejected
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00000130AM23
RA File Number	04AX04000327 AM22
Licence No and Date	0411003050/08/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.12.2022 followed by reminders on 24.12.2022, 08.01.2023 and final reminder on 06.04.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with the direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	160 / NC/2/MEET/Mar/202223/25
Case Status	Case Rejected
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00000292AM23
RA File Number	05AX04001189 AM22
Licence No and Date	0511011924/19/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 9.12.2022 followed by reminders on 24.12.2022, 8.1.2023 and final reminder on 6.4.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with the direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	161 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00000420AM23
RA File Number	34AX04000067 AM23
Licence No and Date	3411002166/26/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	162 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00000427AM23
RA File Number	03AX04000357 AM23
Licence No and Date	0311014180/26/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given via portal on 10.04.2023 by the TE: 1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). 2. Detail technical note on manufacturing process including the relevant flow sheet. 3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 4. Weight of each export product. 5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. Case stands deferred.	

Case No.	163 / NC/2/MEET/Mar/202223/25
Case Status	Case Approved
Party Name	EFD INDUCTION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00000461AM23
RA File Number	07AX04000081 AM23
Licence No and Date	0711003876/27/04/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Meity received through BO portal as under: Sl. No. 05-08, 10, 13-15 , 25-29,35-39 : May be allowed on net to net basis with accountability clause. Sl. No. 01-04, 09, 11-12 , 16-24,30-34, 40-44: May be allowed as applied with Nil Wastage. RA concerned may take suitable consequential action accordingly.	

Case No.	164 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00000507AM23
RA File Number	03AX04002109 AM22
Licence No and Date	0311014284/29/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given via e-mail on 10.4.2023 by the TE: i. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). ii. Detail technical note on manufacturing process including the relevant flow sheet. iii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.	

iv. Weight of each Export Product.

v. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

vi. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc

Case stands deferred.

Case No.	165 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00000523AM23
RA File Number	13AX04000024 AM23
Licence No and Date	1311001183/02/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	166 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	AMTRAN MAGNETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00000551AM23
RA File Number	34AX04000099 AM23
Licence No and Date	3411002202/04/05/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	167 / NC/2/MEET/Mar/202223/25
Case Status	Case Approved
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00000578AM23
RA File Number	03AX04000394 AM23
Licence No and Date	0311014479/05/05/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT communicated via U.O. No. P-47011/164/2020-TSW dated 09.03.2023, as under: i. Export items at Sl.No.1 to contain 1328.25 Kgs., 772.89 Kgs., 33171.79 Kgs. and 2212.05 Kgs. of import items at Sl.No.53, 54, 55& 56 respectively. ii. Export items at Sl.No.2 to contain 67.91 Kgs., 746.75 Kgs. & 1695.97 Kgs. of import items at Sl.No.7, 8 & 9 respectively. iii. Import items at Sl.No.1 to 6 & 10 may be allowed on net to net content basis with accountability clause in export item at Sl.No.2 iv. Import items at Sl.No.7, 8, & 9 may be allowed on net to net content basis in export item at Sl.No.2 as claimed by the firm. v. Import items at Sl.No.11 to 52 & 57 to 61 may be allowed on net to net content basis with accountability clause in export items at Sl.No.1. vi. Import items at Sl.No.53 to 56 may be allowed on net to net content basis in export item at Sl.No.1 as claimed by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	168 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00000602AM23
RA File Number	52AX04000015 AM23

Licence No and Date	5211002437/05/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	169 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00000673AM23
RA File Number	03AX04000413 AM23
Licence No and Date	0311014601/09/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to consider this case in the forthcoming meeting as amendment in SION C-593 is under consideration.	
Case stands deferred.	

Case No.	170 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM REVIW00003709AM23
RA File Number	02AX04000077 AM23
Licence No and Date	0211002373/09/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given via portal on 17.04.2023 by the TE:	
i. What is the meaning of copper cakes? Submit a copy of the shipping bill and Certificate of Analysis	

(CoA) of the Customs Authorized Laboratory on the total net content of copper in the Copper cakes/billets.

- ii. As per the process flow charts, attached with Appendix 4E, in one chart, the initial input material is Copper Billets/Cakes. However, in the application, the input material is copper Cake. Either revised the application or process flow charts.
- iii. Submit a neat sketch of each export item with complete dimensions.
- iv. What is the purity of copper in export items?

Case stands deferred.

Case No.	171 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	ELECTROLEAD (PUNE) PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00000707AM23
RA File Number	31AX04000038 AM23
Licence No and Date	3111001338/11/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 11.01.23 followed by reminders on 26.01.2023, 15.02.2023 and 02.03.2023 have been issued to the firm. However, no information has been received yet. Therefore, the Committee decided to send the final reminder to the applicant for furnishing the requisite information within 15days. Case stands deferred.	

Case No.	172 / NC/2/MEET/Mar/202223/25
Case Status	Case Rejected
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00000755AM23
RA File Number	04AX04000112 AM23
Licence No and	0411003285/13/05/2022

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 24.11.2022 followed by reminder letter dated 11.01.2023 was issued to the applicant for providing certain information. Further, it was noted that the applicant vide dated 30.01.2023 has requested for some more to submit the reply of deficiency letter. Deficiency letters were again issued on 11.01.2023, 26.1.2023 followed by final reminder on 06.04.2023. However, no information has been received yet. Therefore, the Committee decided to reject the case with the direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	173 / NC/2/MEET/Mar/202223/25
Case Status	Case Rejected
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00000854AM23
RA File Number	02AX04000099 AM23
Licence No and Date	0211002417/18/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.12.2022 followed by reminders on 24.12.2022 & 08.01.2023 and final reminder on 6.4.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to reject the case with the direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	174 / NC/2/MEET/Mar/202223/25
Case Status	Case Rejected
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023

HQ File Number	HQRNORM APPLY 00001040AM23
RA File Number	02AX04000112 AM23
Licence No and Date	0211002454/27/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.12.2022 followed by reminders on 24.12.2022 & 08.01.2023 and final reminder on 6.4.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with the direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	175 / NC/2/MEET/Mar/202223/25
Case Status	Case Approved
Party Name	AMTRAN MAGNETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00001096AM23
RA File Number	34AX04000191 AM23
Licence No and Date	3411002323/31/05/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant(Tech-3) received via mail dt.19.04.2023 as under: i. In the Export Product(EP), add “dry type instrument transformers for LV applications” ii. In the import item, ENAMELLED COPPER WINDING WIRE, net content in EP + 1% wastage should be allowed. iii. CR SILICON-ELECTRICAL STEEL SHEET: GRAIN-ORIENTED – Net content in EP + 2% wastage. iv. Grade & thickness of steel will be same as used in Export Product. RA concerned may take suitable consequential action accordingly.	

Case No.	176 / NC/2/MEET/Mar/202223/25
Case Status	Case Approved

Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00001126AM23
RA File Number	34AX04000192 AM23
Licence No and Date	3411002324/01/06/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-3) received via mail dt.19.4.2023 as under: i) In the Export Product (EP), add “dry type instrument transformers for LV applications” ii) In the import item, ENAMELLED COPPER WINDING WIRE, net content in EP + 1% wastage should be allowed. iii) CR SILICON-ELECTRICAL STEEL SHEET:GRAIN-ORIENTED – Net content in EP + 2% wastage. iv) Grade & thickness of steel will be same as used in Export Product. RA concerned may take suitable consequential action accordingly.	

Case No.	177 / NC/2/MEET/Mar/202223/25
Case Status	Case Approved
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00001127AM23
RA File Number	34AX04000173 AM23
Licence No and Date	3411002306/01/06/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-3) received via mail dt.19.4.2023 as under: i) In the Export Product (EP), add “dry type instrument transformers for LV applications” ii) In the import item, ENAMELLED COPPER WINDING WIRE, net content in EP + 1% wastage should be allowed. iii) CR SILICON-ELECTRICAL STEEL SHEET:GRAIN-ORIENTED – Net content in EP + 2%	

wastage.

iv) Grade & thickness of steel will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	178 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	ORIENT CABLES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00001216AM23
RA File Number	05AX04000678 AM23
Licence No and Date	0511013021/06/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	179 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00001283AM23
RA File Number	02AX04000125 AM23
Licence No and Date	0211002504/08/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given via portal on 17.4.2023 by the TE:	
i. What is the meaning of copper cakes? Submit a copy of the shipping bill and Certificate of Analysis (CoA) of the Customs Authorized Laboratory on the total net content of copper in the Copper cakes/billets. ii. As per the process flow charts, attached with Appendix 4E, in one chart, the initial input material is Copper Billets/Cakes. However, in the application, the input material is copper Cake. Either revised	

- the application or process flow charts.
- iii. Submit a neat sketch of each export item with complete dimensions.
- iv. What is the purity of copper in export items?

Case stands deferred.

Case No.	180 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00001375AM23
RA File Number	05AX04000686 AM23
Licence No and Date	0511013198/14/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to wait for the Report of Review Committee.	
Case stands deferred.	

Case No.	181 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00001381AM23
RA File Number	13AX04000078 AM23
Licence No and Date	1311001266/14/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	182 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00001410AM23
RA File Number	07AX04000372 AM23
Licence No and Date	0711004306/15/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	183 / NC/2/MEET/Mar/202223/25
Case Status	Case Rejected
Party Name	VOITH HYDRO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00001434AM23
RA File Number	05AX04000803 AM23
Licence No and Date	0511013261/16/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 22.12.2022 followed by reminders on 06.01.2023 & 21.01.2023 and final reminder on 6.4.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with the direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	184 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023

and Date	
HQ File Number	HQRNORM APPLY 00001635AM23
RA File Number	34AX04000269 AM23
Licence No and Date	3411002421/24/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE received via mail on 17.04.2023: i. Complete specifications of each export product. ii. Specific item of import against flat rolled products. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc v. Whether EP is without tank or oil as there is no material for these. vi. Use of NANOCRYSTALLINE RIBBON in EP. Case stands deferred.	

Case No.	185 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	PMEA SOLAR SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00002076AM23
RA File Number	03AX04002217 AM23
Licence No and Date	0311016387/15/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE received via mail on 13.04.2023: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of	

material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc

Case stands deferred.

Case No.	186 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	PMEA SOLAR SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00002129AM23
RA File Number	03AX04002322 AM23
Licence No and Date	0311016437/19/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	187 / NC/2/MEET/Mar/202223/25
Case Status	Case Rejected
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00002163AM23
RA File Number	02AX04000196 AM23
Licence No and Date	0211002726/20/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 09.12.2022 followed by reminders on 24.12.2022 & 08.01.2023 and final reminder on 06.04.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay	

custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	188 / NC/2/MEET/Mar/202223/25
Case Status	Case Rejected
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00002175AM23
RA File Number	04AX04000344 AM23
Licence No and Date	0411003689/21/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 09.12.2022 followed by reminders on 24.12.2022 & 08.01.2023 and final reminder on 06.04.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.	
RA concerned may take suitable consequential action accordingly.	

Case No.	189 / NC/2/MEET/Mar/202223/25
Case Status	Case Rejected
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00002499AM23
RA File Number	04AX04000413 AM23
Licence No and Date	0411003772/05/08/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 25.11.2022 followed by reminder letter dated 11.01.2023 was issued to the applicant for providing certain information.	

Further, it was noted that the applicant through portal dated 30.01.2023 has requested for some more to submit the reply of deficiency letter. Final reminder letter was also issued on 06.04.2023; however, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to **reject** the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	190 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	PMEA SOLAR SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00002689AM23
RA File Number	03AX04002791 AM23
Licence No and Date	0311017323/18/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given via e-mail on 13.04.2023 by the TE: - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	191 / NC/2/MEET/Mar/202223/25
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Case Status	Case Deferred
Party Name	AMTRAN MAGNETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00002812AM23
RA File Number	34AX04000503 AM23
Licence No and Date	3411002694/26/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE received via mail on 17.04.2023: i) Complete specifications of each export product. ii) Specific item of import against flat rolled products. iii) Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv) Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc v) Whether EP is without tank or oil as there is no material for these. RA concerned may take suitable consequential action accordingly.	

Case No.	192 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003042AM23
RA File Number	07AX04000822 AM23
Licence No and Date	0711005200/09/09/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	193 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003072AM23
RA File Number	07AX04000832 AM23
Licence No and Date	0711005220/12/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	194 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	HEAVY METAL AND TUBES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003085AM23
RA File Number	08AX04000843 AM23
Licence No and Date	0811006003/13/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued on 06.04.2023. Therefore, the Committee decided to issue a reminder to the applicant.	
Case stands deferred.	

Case No.	195 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003086AM23
RA File Number	31AX04000174 AM23

Licence No and Date	3111001693/13/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given via e-mail on 10.4.2023 by the TE: i. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). ii. Detail technical note on manufacturing process including the relevant flow sheet. iii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. iv. Weight of each Export Product. v. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. vi. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc Case stands deferred.	

Case No.	196 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003122AM23
RA File Number	34AX04000573 AM23
Licence No and Date	3411002777/14/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 06.04.2023 was issued. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15days.	

Case stands deferred.

Case No.	197 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	HEAVY METAL AND TUBES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003139AM23
RA File Number	08AX04001019 AM23
Licence No and Date	0811006038/15/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 06.04.2023. Therefore, the Committee decided to issue a reminder to the applicant. Case stands deferred.	

Case No.	198 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	MIGHTY MACHINES
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003141AM23
RA File Number	07AX04000850 AM23
Licence No and Date	0711005252/15/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given via portal on 19.04.2023 by the TE: i) Application on ANF 4A ii) Specific item of export with qty. in nos. & wt.	

iii)Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.

iv)Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

v)Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc

vi) Copy of export order

Case stands deferred.

Case No.	199 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	AMTRAN MAGNETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003147AM23
RA File Number	34AX04000571 AM23
Licence No and Date	3411002781/15/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	200 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003148AM23
RA File Number	34AX04000570 AM23
Licence No and Date	3411002782/15/09/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 06.04.2023 was issued. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15days.

Case stands deferred.

Case No.	201 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003176AM23
RA File Number	34AX04000584 AM23
Licence No and Date	3411002793/16/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given via portal on 22.02.2023 by the TE: i. Application on ANF 4A ii. Application 4 E is not readable. Hard copy is required. Case stands deferred.	

Case No.	202 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003202AM23
RA File Number	07AX04000857 AM23
Licence No and Date	0711005275/19/09/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	203 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003207AM23
RA File Number	07AX04000882 AM23
Licence No and Date	0711005276/19/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 06.04.2023 was issued. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15days. Case stands deferred.	

Case No.	204 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003234AM23
RA File Number	07AX04000877 AM23
Licence No and Date	0711005284/20/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given via portal on 10.03.2023 by the TE: i. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).	

- ii. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet).
- iii. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share excel sheet)
- iv. You are also requested to provide the per unit requirement in excel sheet.

Case stands deferred.

Case No.	205 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003238AM23
RA File Number	03AX04003148 AM23
Licence No and Date	0311018025/20/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 06.04.2023 was issued. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15days.	
Case stands deferred.	

Case No.	206 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003240AM23
RA File Number	02AX04000353 AM23
Licence No and Date	0211003072/20/09/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	207 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003243AM23
RA File Number	52AX04001641 AM23
Licence No and Date	5211003269/20/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	208 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003255AM23
RA File Number	52AX04001642 AM23
Licence No and Date	5211003282/21/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	209 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003256AM23

RA File Number	52AX04001640 AM23
Licence No and Date	5211003283/21/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	210 / NC/2/MEET/Mar/202223/25
Case Status	Case Rejected
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003265AM23
RA File Number	02AX04000354 AM23
Licence No and Date	0211003081/21/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 22.12.2022 followed by reminders on 06.01.2023 & 21.01.2023 and final reminder on 6.4.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	211 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	OETIKER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003276AM23
RA File Number	03AX04003072 AM23
Licence No and Date	0311018057/22/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	212 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003280AM23
RA File Number	03AX04003123 AM23
Licence No and Date	0311018051/22/09/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	213 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	VIKRAM SOLAR LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003328AM23
RA File Number	02AX04000358 AM23
Licence No and Date	0211003099/23/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 06.04.2023 was issued. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15days. Case stands deferred.	

Case No.	214 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	VIKRAM SOLAR LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003329AM23
RA File Number	02AX04000356 AM23
Licence No and Date	0211003102/23/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 06.04.2023 was issued. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15days. Case stands deferred.	

Case No.	215 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	KALPATARU POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003378AM23
RA File Number	08AX04000829 AM23
Licence No and Date	0811006107/26/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 06.04.2023 was issued. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15days. Case stands deferred.	

Case No.	216 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003387AM23
RA File Number	07AX04000943 AM23

Licence No and Date	0711005322/26/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 06.04.2023 was issued. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15days. Case stands deferred.	

Case No.	217 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003388AM23
RA File Number	07AX04000939 AM23
Licence No and Date	0711005323/26/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 06.04.2023 was issued. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15days. Case stands deferred.	

Case No.	218 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003407AM23
RA File Number	07AX04000938 AM23
Licence No and Date	0711005335/27/09/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 06.04.2023 was issued. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15days.

Case stands deferred.

Case No.	219 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003408AM23
RA File Number	07AX04000937 AM23
Licence No and Date	0711005336/27/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 06.04.2023 was issued. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15days. Case stands deferred.	

Case No.	220 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003429AM23
RA File Number	07AX04000953 AM23
Licence No and Date	0711005359/28/09/2022
Norms Committee Decision:	
Case referred to TE for comments.	

Case No.	221 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003437AM23
RA File Number	52AX04001652 AM23
Licence No and Date	5211003339/28/09/2022
Norms Committee Decision:	
Case referred to TE for comments.	

Case No.	222 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003471AM23
RA File Number	03AX04003399 AM23
Licence No and Date	0311018274/30/09/2022
Norms Committee Decision:	
Case referred to TE for comments.	

Case No.	223 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003472AM23

RA File Number	03AX04003172 AM23
Licence No and Date	0311018275/30/09/2022
Norms Committee Decision:	
Case referred to TE for comments.	

Case No.	224 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	BLUMENBECKER KAT AUTOMATION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003485AM23
RA File Number	31AX04000180 AM23
Licence No and Date	3111001718/30/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 06.04.2023 was issued. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15days. Case stands deferred.	

Case No.	225 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003534AM23
RA File Number	342404000397 AM20
Licence No and Date	3411002865/04/10/2022
Norms Committee Decision:	
Case referred to TE for comments.	

Case No.	226 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	REY PACKAGING
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003581AM23
RA File Number	52AX04001660 AM23
Licence No and Date	5211003394/07/10/2022
Norms Committee Decision: Case referred to TE for comments.	

Case No.	227 / NC/2/MEET/Mar/202223/25
Case Status	Case Approved
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003612AM23
RA File Number	33AX04000062 AM23
Licence No and Date	3311000921/10/10/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT received via mail dtd.13.03.2023, as under: i. Import items at Sl.No.1&2 shall be of relevant thickness as contained in the export item. ii. Quantity of import item at Sl.No.1 (uncoated paper) may be allowed as 59.16MT, as 1.02 Kgs./Kg. content in the export item. iii. Quantity of import item at Sl.No.2 (Aluminium Foil) may be allowed as 40.8 MT, as 1.02 Kgs./Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	228 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	VIKRAM SOLAR LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003664AM23
RA File Number	02AX04000357 AM23
Licence No and Date	0211003160/12/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 06.04.2023 was issued. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15days. Case stands deferred.	

Case No.	229 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	GMT PIPES & TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003672AM23
RA File Number	08AX04001122 AM23
Licence No and Date	0811006237/12/10/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	230 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	GMT PIPES & TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023

HQ File Number	HQRNORM APPLY 00003673AM23
RA File Number	08AX04001121 AM23
Licence No and Date	0811006238/12/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	231 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	TVASTAR STEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003674AM23
RA File Number	30AX04000297 AM23
Licence No and Date	3011002672/12/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	232 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003676AM23
RA File Number	08AX04001140 AM23
Licence No and Date	0811006244/13/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	233 / NC/2/MEET/Mar/202223/25
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Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003684AM23
RA File Number	04AX04000629 AM23
Licence No and Date	0411004104/13/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	234 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003687AM23
RA File Number	04AX04000634 AM23
Licence No and Date	0411004105/13/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	235 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003696AM23
RA File Number	52AX04001670 AM23
Licence No and Date	5211003429/13/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	236 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	U M CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003716AM23
RA File Number	03AX04003515 AM23
Licence No and Date	0311018569/14/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 06.04.2023 was issued. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15days. Case stands deferred.	

Case No.	237 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003717AM23
RA File Number	07AX04001035 AM23
Licence No and Date	0711005462/14/10/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	238 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023

HQ File Number	HQRNORM APPLY 00003718AM23
RA File Number	07AX04001042 AM23
Licence No and Date	0711005463/14/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	239 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	ANIKET METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003730AM23
RA File Number	03AX04003655 AM23
Licence No and Date	0311018578/14/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments of TE:	
1. Application on ANF 4A.	
Case stands deferred.	

Case No.	240 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003793AM23
RA File Number	34AX04000684 AM23
Licence No and Date	3411002924/17/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	241 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	ANAND SEAMLESS TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003819AM23
RA File Number	08AX04001081 AM23
Licence No and Date	0811006285/18/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	242 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	DIVINE TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003828AM23
RA File Number	08AX04001055 AM23
Licence No and Date	0811006290/19/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	243 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003844AM23
RA File Number	04AX04000655 AM23
Licence No and Date	0411004345/20/10/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	244 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003852AM23
RA File Number	04AX04000662 AM23
Licence No and Date	0411004346/20/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	245 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003868AM23
RA File Number	07AX04001065 AM23
Licence No and Date	0711005521/21/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 06.04.2023 was issued. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15days. Case stands deferred.	

Case No.	246 / NC/2/MEET/Mar/202223/25
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Case Status	Case Deferred
Party Name	KALPATARU POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003873AM23
RA File Number	08AX04001218 AM23
Licence No and Date	0811006318/21/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 06.04.2023 was issued. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15days. Case stands deferred.	

Case No.	247 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	METROLAB ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003875AM23
RA File Number	31AX04000201 AM23
Licence No and Date	3111001767/21/10/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	248 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003885AM23
RA File Number	04AX04000653 AM23

Licence No and Date	0411004355/21/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	249 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003886AM23
RA File Number	04AX04000657 AM23
Licence No and Date	0411004356/21/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	250 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	SRI VENKATESHWARA POLYTHENE
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003903AM23
RA File Number	03AX04003827 AM23
Licence No and Date	0311018799/22/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 06.04.2023 was issued. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15days. Case stands deferred.	

Case No.	251 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	P.M. ELECTRO-AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003923AM23
RA File Number	31AX04000208 AM23
Licence No and Date	3111001768/27/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	252 / NC/2/MEET/Mar/202223/25
Case Status	Case Rejected
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003924AM23
RA File Number	04AX04000673 AM23
Licence No and Date	0411004366/27/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 10.02.2023 followed by reminder on 25.02.2023 and final reminder on 6.4.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	253 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003949AM23
RA File Number	05AX04002105 AM23
Licence No and Date	0511015505/28/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to wait for the Committee Report. Case stands deferred.	

Case No.	254 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003950AM23
RA File Number	05AX04002104 AM23
Licence No and Date	0511015504/28/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to wait for the Committee Report. Case stands deferred.	

Case No.	255 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003954AM23
RA File Number	07AX04001101 AM23
Licence No and Date	0711005567/28/10/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	256 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003968AM23
RA File Number	03AX04003745 AM23
Licence No and Date	0311018935/31/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 06.04.2023 was issued. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15days. Case stands deferred.	

Case No.	257 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003970AM23
RA File Number	03AX04003794 AM23
Licence No and Date	0311018937/31/10/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	258 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00003973AM23
RA File Number	52AX04001675 AM23
Licence No and Date	5211003516/31/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given via portal on 10.04.2023 by the TE: 1. Application to be given in ANF. Case stands deferred.	

Case No.	259 / NC/2/MEET/Mar/202223/25
Case Status	Case Rejected
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00004804AM23
RA File Number	02AX04000495 AM23
Licence No and Date	0211003435/05/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.02.2023 followed by reminders on 02.03.2023, 17.03.2023, 01.04.2023, 16.04.2023 & 01.05.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	260 / NC/2/MEET/Mar/202223/25
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Case Status	Case Rejected
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00005163AM23
RA File Number	02AX04000539 AM23
Licence No and Date	0211003543/21/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.02.2023 followed by reminders on 02.03.2023, 17.03.2023, 01.04.2023, 16.04.2023 & 01.05.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	261 / NC/2/MEET/Mar/202223/25
Case Status	Case Rejected
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00005372AM23
RA File Number	04AX04000860 AM23
Licence No and Date	0411004680/28/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.2.2023 followed by reminders on 02.03.2023, 17.3.2023, 01.04.2023, 16.04.2023 & 01.05.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	262 / NC/2/MEET/Mar/202223/25
Case Status	Case Rejected
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00005373AM23
RA File Number	04AX04000859 AM23
Licence No and Date	0411004679/28/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.2.2023 followed by reminders on 02.03.2023, 17.3.2023, 01.04.2023, 16.04.2023 & 01.05.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	263 / NC/2/MEET/Mar/202223/25
Case Status	Case Rejected
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00005434AM23
RA File Number	02AX04000550 AM23
Licence No and Date	0211003589/30/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.2.2023 followed by reminders on 02.03.2023, 17.3.2023, 01.04.2023, 16.04.2023 & 01.05.2023 were issued to the applicant for providing certain information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	264 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00006784AM23
RA File Number	07AX04001798 AM23
Licence No and Date	0711006654/07/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	265 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00006801AM23
RA File Number	03AX04005880 AM23
Licence No and Date	0311021943/07/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	266 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	CROWN HARDWARE
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00006802AM23
RA File Number	06AX04000361 AM23
Licence No and Date	0611001882/07/03/2023
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	267 / NC/2/MEET/Mar/202223/25
Case Status	Case Approved
Party Name	VMS GLOBAL COMMODITIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00006803AM23
RA File Number	03AX04005841 AM23
Licence No and Date	0311021964/08/03/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of TE received via mail dtd.18.4.2023 as under:

Sl.No.	Item of Export	Quantity	Item of import	Quantity
1	Alloy steel/Strips/Flat Bars (cut processed and finished alloy steel flat bars, tool and die steel grade).	200 Kgs.	Alloy steel flat bars (flat rolled products of alloy steel plates/bars, tool and die steel grade).	202.00 Kgs inclusive of 1% wastage on net weight of export product

Note:

1. The width and thickness of imported alloy steel flat bars (flat-rolled products of alloy steel plates/bars, tool and die steel grade should be more than the width and thickness of the exported alloy steel/strips/flat bars (cut processed and finished alloy steel flat bars, tool and die steel grade).

2. The grade of imported steel should be matched with the grade of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	268 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	ASHTAVINAYAK TUBES INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00006812AM23
RA File Number	03AX04005888 AM23
Licence No and Date	0311021981/09/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	269 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00006856AM23
RA File Number	04AX04001069 AM23
Licence No and Date	0411005026/09/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	270 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00006857AM23
RA File Number	04AX04001071 AM23
Licence No and Date	0411005027/09/03/2023
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	271 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00006859AM23
RA File Number	04AX04000990 AM23
Licence No and Date	0411005028/09/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by TE: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/Ropes/ Relays/Re-melted Lead Ingots etc.). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. Case stands deferred.	

Case No.	272 / NC/2/MEET/Mar/202223/25
Case Status	Case Approved
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00006891AM23
RA File Number	03AX04005756 AM23
Licence No and Date	0311022044/10/03/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) received via email dated 18.04.2023, as under:

Sl No	Item of export	Quantity	Item of import	Quantity
1	THERMOPLASTIC POWDER COATED "AKAT NG30" BOTTOM PANELS GREEN 6005 MADE OUT OF PRIME HOT DIPPED GALV STEEL SHEETS/COILS THICKNESS UP TO 4MM. WIDTH 20MM TO 1500MM WITH NON-ALLOY HOT DIPPED GALV STEEL WIRE DIA UP TO 8MM FILLED IN TUBINGS WITH MINERAL COMPOSITE MATERIAL. FULL EXP DESC AS PER CONDITION SHEET ATTACHED.	6000 Nos	RELEVANT PRIME HOT DIPPED GALVANISED STEEL HOLLOW SECTIONS, THICKNESS UP TO 8MM.	3% WASTAGE ON NET WEIGHT OF RECTANGULAR HOLLOW SECTION TUBE IN THE EXPORT PRODUCT.
			RELEVANT PRIME HOT DIPPED GALVANISED STEEL IN SHEETS COILS, THICKNESS UP TO 4MM. WIDTH 20MM TO 1500MM	1.5% WASTAGE ON NET WEIGHT HOT DIPPED GALVANISED SHEETS/COILS IN THE EXPORT PRODUCT.
			RELEVANT NON-ALLOY HOT DIPPED GALVANISED STEEL WIRE, DIA UPTO 8MM	1% WASTAGE ON NET WEIGHT OF NON-ALLOY HOT DIPPED GALVANIZED STEEL WIRE IN THE EXPORT PRODUCT.
			THERMOPLASTIC POWDER PAINT	5% WASTAGE ON THE NET WEIGHT OF THERMOPLASTIC POWDER PAINT IN THE EXPORT PRODUCT.
2	THERMOPLASTIC POWDER COATED "AKAT NG30" TOP PANELS GREEN 6005 MADE OUT OF PRIME HOT DIPPED GALV STEEL SHEETS/COILS THICKNESS UPTO 4MM. WIDTH 20MM TO 1500MM WITH NON ALLOY HOT DIPPED GALV STEEL WIRE DIA UPTO 8MM FILLED IN TUBINGS WITH MINERAL COMPOSITE MATERIAL. FULL EXP DESC AS PER CONDITION SHEET ATTACHED.	6000 Nos	RELEVANT PRIME HOT DIPPED GALVANISED STEEL HOLLOW SECTIONS THICKNESS UPTO 8MM	3% WASTAGE ON NET WEIGHT OF RECTANGULAR HOLLOW SECTION TUBE IN THE EXPORT PRODUCT.
			RELEVANT PRIME HOT DIPPED GALVANISED STEEL IN SHEETS COILS THICKNESS UPTO 4MM. WIDTH 20MM TO 1500MM	1.5% WASTAGE ON NET WEIGHT HOT DIPPED GALVANISED SHEETS/COILS IN THE EXPORT PRODUCT.

			RELEVANT NON ALLOY HOT DIPPED GALVANISED STEEL WIRE DIA UPTO 8MM	1% WASTAGE ON NET WEIGHT OF NON-ALLOY HOT DIPPED GALVANIZED STEEL WIRE IN THE EXPORT PRODUCT.
			THERMOPLASTIC POWDER PAINT	2% WASTAGE ON THE NET WEIGHT OF THERMOPLASTIC POWDER PAINT IN THE EXPORT PRODUCT.
NOTE: THE GRADE OF IMPORTED STEEL, CROSS SECTION OF HOLLOW SECTION, AND THICKNESS OF GALVANIZED STEEL SHEETS/COILS SHOULD BE MATCHED WITH THE GRADE OF THE EXPORT PRODUCT. RA concerned may take suitable consequential action accordingly.				

Case No.	273 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	NSI (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00006901AM23
RA File Number	02AX04000669 AM23
Licence No and Date	0211004022/10/03/2023
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	274 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00006916AM23
RA File Number	07AX04001681 AM23
Licence No and	0711006713/10/03/2023

Date	
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	275 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00006928AM23
RA File Number	13AX04000331 AM23
Licence No and Date	1311001791/13/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given via e-mail on 13.04.2023 by TE: i. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/buyers data sheet. ii. Total net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials) iii. Material balancing viz. net content of each imported and indigenous input, export product wise. iv. Wastage claimed on each import item, if any. Case stands deferred.	

Case No.	276 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00006929AM23
RA File Number	04AX04001068 AM23
Licence No and Date	0411005040/13/03/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by TE:

1.Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/Radio/Ropes/ Relays/Re-melted Lead Ingots etc.).

2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.

3.Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

Case stands deferred.

Case No.	277 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00006959AM23
RA File Number	05AX04003447 AM23
Licence No and Date	0511017733/14/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	278 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00006970AM23
RA File Number	07AX04001865 AM23
Licence No and	0711006743/15/03/2023

Date	
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	279 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00006971AM23
RA File Number	07AX04001866 AM23
Licence No and Date	0711006744/15/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	280 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00006972AM23
RA File Number	07AX04001867 AM23
Licence No and Date	0711006745/15/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	281 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023

and Date	
HQ File Number	HQRNORM APPLY 00006973AM23
RA File Number	07AX04001864 AM23
Licence No and Date	0711006746/15/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	282 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00006974AM23
RA File Number	07AX04001868 AM23
Licence No and Date	0711006747/15/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	283 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00006975AM23
RA File Number	07AX04001869 AM23
Licence No and Date	0711006748/15/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	284 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00006976AM23
RA File Number	07AX04001863 AM23
Licence No and Date	0711006749/15/03/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	285 / NC/2/MEET/Mar/202223/25
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202223/ 25 and 19/04/2023
HQ File Number	HQRNORM APPLY 00006994AM23
RA File Number	02AX04000687 AM23
Licence No and Date	0211004051/15/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given via e-mail on 17.04.2023 by TE: i. A copy of A.A. as complete list of import items is not available in the application. ii. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/buyers data sheet. iii. Net weight per KM of each cable. iv. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. Case stands deferred.	